

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<u>On. Dr. 18.3.04</u>  For hearing with mo 165/04 for app. orders.	<u>Order dated 18.03.04.</u>  Mr. A. Kanungo the Counsel for the applicant is on accommodation. Call this matter on 29.03.2004.
<i>23/3</i>  <u>On. Dr. 24.03.04</u>  For Hearing with mo 165/04 for app. orders.	<u>24.03.04.</u>  Call on 29.03.04.
<i>Jan 26/3</i>  <u>On. Dr. 24.03.04</u>  For Hearing with mo 165/04 for app. orders.	<u>Order dated 29.3.2004</u>  Heard Shri A. Kanungo, learned cou for the applicants and Shri S.B.Jena, le Addl. Standing Counsel on Misc. Applicat No.164/2004. Through this Misc. Applicat arned the applicants have prayed for direction to be issued to Respondent Nos. 3 and 4 to consider their case, for absorption in TSM/RM The Original Application was filed by these applicants way back in 2001 seeking absorp in Group-D posts in consonance with the Scheme that may be operated by the Depart Presently the Respondents are taking step for regularisation of the left-over casu labourers in the regular establishment. this view of the matter, we feel that in order to protect the interest of the applicants it would be enough if we recommend their ases

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to the Respondents calling upon them to examine at first their applications along with others for the purpose of regularisation according to procedure and rules laid down in this regard. Ordered accordingly.

With this, both the Misc. Application 164/2004 and the O.A. 227/2001 are disposed of accordingly.

Copies of this order along with copies of the O.A. be sent to the Respondents, who are directed to treat the O.A. as part of the representations made to them by the applicants for the purpose of regularisation. Free copies of the order be also made available to the learned counsel of both the sides.

*Indra*  
VICE-CHAIRMAN 29

*Jo*  
MEMBER (JUDICIAL)